

पर इस समय विचार किया जा रहा है और तदनुसार जो भी कार्रवाई व्यावहारिक होगी, की जायेगी।

**Cases taken to Law Courts under the M.R.T.P. Act**

2787. SHRI F. V. VIKHE PATIL : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the number of cases under the M.R.T.P. Act which have been taken to law courts since 1970 and the number of such cases which have been finally decided.

(b) the number of cases which have finally been decided against Government;

(c) whether Government, in the light of various judgements of the law courts and other experience gained during the administration of the Act, propose to plug the loopholes noticed so far by amending the Act; and

(d) if so, when the amending Bill is proposed to be introduced in Parliament ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BIRABRATA BARUA) : (a) and (b). Out of 14 cases taken to the Courts, two cases were withdrawn by the applicant Companies, three have gone in favour of the Government. Out of the 6 cases pending in the Supreme Court, three were filed by the Companies and three by Government. In three cases appeals filed by the Companies against the Commission itself, one was decided in favour and two were dismissed.

(c) and (d) The working of the M.R.T.P. Act is under constant review of the Government. The question of amending the M.R.T.P. Act with a view to plug the loopholes in the working is engaging the attention of the Government. Judicial pronouncements by the High Court/Supreme Court made in this connection will be kept in view before finalising the amendments to the Act.

**Major Irrigation Facilities in Himachal Pradesh during Fourth Plan**

2788. SHRI VIRBHADRA SINGH : Will the Minister of IRRIGATION AND POWER be pleased to state how far the target of Fourth Plan for the major irrigation facilities in Himachal Pradesh has been achieved ?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD) : No project in the major/medium irrigation sector was proposed for implementation in Himachal Pradesh during the Fourth Plan.

**Pilferage of Goods from Railway Godowns at Katihar (Bihar)**

2789. SHRI JAGANNATH MISHRA : Will the Minister of RAILWAYS be pleased to state :

(a) whether a large scale pilferage of goods from railway godowns is rampant at Katihar (Bihar) ;

(b) whether the railway goods yard has become an easy hunting ground for the seal breakers and anti-social elements ; and

(c) if so, the estimated loss as a result thereof during 1972-73 and the steps taken by Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI) : (a) and (b) It is not a fact that thefts and pilferages are rampant at Katihar but the yard being quite large and open at several points, some cases of criminal interference with booked consignments have occurred there.

(c) The estimated loss of goods due to thefts and pilferages at Katihar was Rs. 19,746 during 1972-73.